

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 726/2018

**IN THE MATTER OF:**

Rupesh Pethe

... Applicant

VERSUS

State of M.P. & Ors.

... Respondents

**NDOH 26.02.2021**

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Filed by

  
(Pankaj Kapil)

Additional Director

Date: 17.02.2021

Place: Delhi

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL  
COMMITTEE.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 04.11.2020 and was pleased to direct to take appropriate action against illegal mining in District Hoshangabad, Madhya Pradesh.
2. That, DPCC has not issued any Consent to operate under the provisions of the Water Act, 1974 and Air Act, 1981 to mining activity in Delhi. Further, no environmental clearance has been issued by SEIAA, Delhi to carry out the mining activity.
3. That, DPCC has not received any environmental compensation from the mining activity, so far.

The present status report may kindly be taken on record.



(Pankaj Kapil)

Additional Director

Date: 17/2/2021

Place: Delhi